

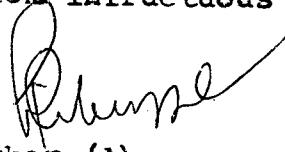
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THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH,  
Lucknow.

T.A. No. 847/87.  
Abdul Hafiz and others..... Applicants.  
Versus  
The Union of India & others..... Respondents.  
Hon'ble Mr. Justice U.C.Srivastava-V.C.  
Hon'ble Mr. K. Obayya - A.M.

(By Hon'ble Mr. Justice U.C.Srivastava- V.C.)

This is a transferred case under Section 29 of the Administrative Tribunal Act 1985. A Writ Petition was filed in the year 1981. All the four applicants as well as the respondent no. 4 against whom they raised their voice have attained the age of superannuation during the pendency of the case and it appears that that is why no rejoinder has been filed despite the fact that opportunities were given in number of times. The applicants have challenged the revised seniority list and promotion order of opposite party no. 4 to the post of Pharmacist. By the lapse of time and in view of the fact that all these persons have retired from service. It appears that application has become infructuous and accordingly it is dismissed.

  
Member (A).

Dt: August 28, 1992.  
(DPS)

  
Vice Chairman.